

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP (IB) No. 251/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06<sup>th</sup> December 2017, 10.30 A.M**

Name of the Company	Rural Electrification Corporation Ltd.-Vs-Ferro Alloys Corporation Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. MANJU BHUTERIA, Adv.  
2. SHAUNAK MITRA, Adv.  
3. DEBARGHA BOSU, Adv.  
4. URMILA CHAKRABORTY, Adv.

for the financial creditor  
Jn  
6.12.17

1. Rahul Andly, Adv.

for Corporate Debtor.

Debtors  
of 12/17.

1. Mr. Rajesh Datta, Adv  
2. Ms. Shyamli Datta, Adv

for the Promoter

Share holder

Datta

Adv

6/12/17

1. Anshumale, Adv. for the creditors  
proceeding

Adv  
6/12/17

1. Subrata Murarka

→ for SBI, Central Bank  
Syndicate Bank, Bank  
of India, SBI

P. T.O.

## ORDER

Ld. Counsel for the Resolution Professional, financial creditors, the corporate debtor and the promoter share holders are present.

Ld. Counsel representing the Resolution Professional has filed the progress report, which may be taken on record. Time for submission of Insolvency Resolution Plan is going to expire on 05/01/2018.

Therefore, list the matter on 21/12/2017 for further order.

8d

(Jinan K.R.)  
Member (J)

97c

(V.P.Singh)  
Member (J)